

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.937/2000
M.A.No.1303/2000
M.A.No.1590/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 24th day of November, 2000

Avdesh Kumar
s/o Shri Dinesh Thakur
r/o E-6, Khayala
DDA Colony
Delhi - 18. ... Applicant

(By Shri S.L.Hans, Advocate)

Vs.

1. Union of India
through Secretary
Indian Council of Agricultural Research
Krishi Bhavan
New Delhi.
2. Deputy Director (Admn.)
Directorate of Extension
(Ministry of Agriculture)
Govt. of India
Krishi Vistar Bhavan
Pusa
New Delhi - 12. .. Respondents

(By Shri J.B.Mudgil, Advocate)

O R D E R (Oral)

Admittedly, the applicant has been disengaged as casual labour on 15.8.1997 after working from 23.4.1997. Thus he has worked nearly four months. He now filed this OA seeking reengagement in preference to fresh and junior candidates. No proper explanation is given for not approaching this Court within the period of limitation except stating that the applicant has been making representations after representations but no avail. Since the applicant has worked for nearly 80 days, he is however entitled for consideration for reengagement in preference to freshers and outsiders.

(J)

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2. In view of the above, the respondents are directed to reengage the applicant, if the work is available, in preference to fresh ^{employees} and outsiders. The OA is accordingly disposed of. No costs.

SC/INDIAS. TAMPI)
MEMBER(A)

Com. Sympathetic
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/